<u>COURT – I</u>

IN THE APPELLATE TRIBUNAL FOR ELECTRICITY (Appellate Jurisdiction)

<u>IA NOS. 535 & 533 OF 2017 IN</u> <u>DFR NO. 1574 OF 2017</u>

Dated: 21st August, 2017

Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson Hon'ble Mr. I.J. Kapoor, Technical Member

In the matter of :

Uttar Haryana Bijli Vitran Nigam Ltd. & Anr Vs.			Appellant(s)	
Central Electricity Regulatory Commission& Anr				Respondent(s)
Counsel for the Appellant(s)	:	Mr. G. U	mapathy	
Counsel for the Respondent (s)	:			

<u>ORDER</u>

IA NO. 535 OF 2017

(AppIn. for condonation of delay re-filing)

There is 36 days' delay in re-filing this appeal. In this application, the Applicant/Appellant has prayed that delay in re-filing may be condoned.

We have heard learned counsel for the Appellant and perused the explanation offered for the delay in re-filing the appeal. We find the explanation to be acceptable. Sufficient cause has been made out. Hence, delay in re-filing the appeal is condoned. Application is disposed of.

IA NO. 533 OF 2017 (Appln. for condonation of delay in filing the appeal)

Issue notice to the Respondents returnable on 21.09.2017. Dasti, in addition, is permitted.

List the matter on 21.09.2017.

(I. J. Kapoor) Technical Member (Justice Ranjana P. Desai) Chairperson